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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.997/97.

Dt.of Decision : 08-04-99.

1. T.Rama Mohan Rao
2. S.A.Rahman
3. Gulam Ahmed

.. Applicants.

Vs

1. The Union of India, rep. by the Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Superintendent RMS 'Z'Division, RMS 'Z'Division, Hyderabad-1.

.. Respondents.

Counsel for the applicants : Mr.B.S.A.Satyanarayana

Counsel for the respondents : Mr. B.N.Sharma, Sr.CGSC.

C

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

..2/-

N

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J))

1. Heard Sri. BSA Satyamayana
~~None for the applicant~~. Heard Mr. Jacob for
 Mr. B. N. Sharma, learned counsel for the respondents.

2. There are 3 applicants in this OA. They were appointed as Short Duty SAs and they were included in Reserve Trained Pool. Their services were regularised w.e.f., 30-05-90.

3. They have filed this OA praying for counting of ^{SA} the service rendered by them as Short duty/RTPs as regular service from the date of their initial appointment and for consequential benefits.

4. The grounds and relief claimed in this OA are similar to the grounds and relief claimed in OA.682/97 and batch decided on 21-1-99. The reasons stated therein for rejecting the claims of the applicants ^{therein} equally apply to this OA. Hence for the reasons stated in OA.682/97 and batch this OA is also dismissed. No order as to costs.


 (B.S.JAI PARAMESHWAR)
 MEMBER (JUDL.)

84-99

Dated : The 08th April 1999.
 (Dictated in the Open Court)


 (R. RANGARAJAN)
 MEMBER (ADMN.)

spr

PR/14
 QMPP

COPY TO:-

1. HONH

2. HHRP. M(A)

3. HBSJP M(J)

4. B.R. (A)

5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR :
MEMBER (J)

DATED: 8/4/99

ORDER / JUDGEMENT

M.R.A./C.P.NO.

IN

C.A. No. 997/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

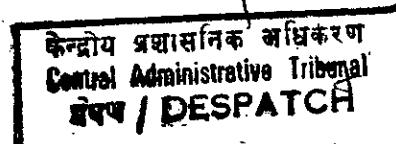
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

SRR



-6 MAY 1999

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